



2026:AHC:54891

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 8222 of 2026**

Satyendra Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | Rahul Mishra |
| Counsel for Opposite Party(s) | : | G.A.         |

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**Court No. - 70**

**HON'BLE SANTOSH RAI, J.**

1. At the outset, learned counsel for the applicant submits that inadvertently in the prayer clause of the bail application, police station has been wrongly mentioned as 'Bakewar' in place of 'Kotwali' and he seeks permission to correct the same. A supplementary affidavit in this regard has also been filed today in court, which is taken on record.
2. Learned counsel for the applicant is permitted to make necessary correction during the course of the day.
3. Heard learned counsel for the applicant, learned AGA for the State-respondent and perused the record.
4. This bail application has been moved on behalf of accused-applicant, **Satyendra Yadav** seeking enlargement on bail in Case Crime No.407 of 2025 under Sections 87 and 137(2) BNS, P.S.- Kotwali, District-Fatehpur, during pendency of trial.
5. Tersely, as per allegation contained in the FIR, the accused-applicant and co-accused persons have kidnapped the minor daughter of the informant, aged about 17 years.
6. Learned counsel for the applicant submits that he has not committed any offence as alleged in the FIR. He further submits that in the statements recorded under Sections 180 and 183, the victim specifically stated that she went alongwith the accused-applicant with her own sweet will. Furthermore, the accused-applicant has not enticed/kidnapped the minor daughter of the informant for any ill motive etc. Furthermore, the accused-applicant has no criminal history and is in jail since 28.01.2026.

Submission is that the conclusion of trial will take sufficiently long and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

7. Per contra, learned A.G.A. has opposed the prayer for bail of the applicant by contending that the innocence of the applicant cannot be adjudged at pre trial stage, therefore, he does not deserve any indulgence. In case the applicant is released on bail, he will again indulge in similar activities and will misuse the liberty of bail.

8. Having considered the submissions that though the accused-applicant is named in the FIR alongwith two other co-accused persons, Shailendra and Shivakanti, who are the real brother and mother of the accused-applicant but in the statements of the victim, aged about 17 years, recorded under Sections 180 and 183, she has not supported the prosecution version clearly and specifically and she stated that she went alongwith the accused-applicant with her own sweet will. As per submission of learned AGA, chargesheet has already been forwarded by the IO before the competent authority. Accused-applicant has no criminal history and is in jail since 28.01.2026 and keeping in view the uncertainty regarding conclusion of trial; larger mandate of the Article 21 of the Constitution of India, considering paragraph no.53 of Apex Court in case of ***Manish Sisodia vs. Directorate of Enforcement 2024 (SC) LawSuit 677***, dictum of Apex Court in ***Union of India vs. K.A. Najeeb (2021) 3 SCC 713 & Satender Kumar Antil vs. Central Bureau of Investigation & Anr. (2022) 10 SCC 51*** and without expressing any opinion on the merits of the case, let the applicant involved in the aforesaid crime be released on bail on his furnishing personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that:-

- (i) The applicant shall not tamper with the evidence or threaten the witnesses.
- (ii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in Court.
- (iii) The applicant shall remain present before the trial court on each date fixed, either personally or as directed by the court concerned.

(iv) The applicant shall remain present in person before the Trial Court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement of accused personally to explain circumstances appearing in the evidence against him.

(v) In case the applicant misuses the liberty of bail during trial and in order to secure his presence, the trial court shall initiate proceedings against him strictly in accordance with law.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail by the trial court.

10. Identity and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

**(Santosh Rai,J.)**

**March 18, 2026**

Ankit.